

(f) the steps taken to remove such discrimination?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) to (e). One of the criteria for allotment of a DDA flat on out of turn basis is that the person should have no house in India. DDA flats to registered persons are sanctioned by the competent Authority on out-of-turn basis under approved unregistered policy/guidelines laid down by the Government. No separate details are maintained by the DDA regarding approved rejected cases of registered unregistered applicants.

(f) It has since been decided that the cases of out-of-turn allotments will now be considered by the Urban Development Minister Governor, Delhi acting as a Committee.

### **Rocket Technology**

9334. SHRI SIMON MARANDI:  
SHRI R. SURENDER REDDY:  
SHRI SATYA DEO SINGH:  
SHRI BRIJ BHUSHAN  
SHARAN SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether Russia has suspended transfer of rocket technology to India;

(b) if so, whether this has been done in view of objection raised by United States;

(c) if so, the reasons therefor;

(d) whether there exist any contract between the two countries;

(e) the action proposed to be taken in this regard;

(f) the extent to which this suspension will have impact on India on space programme:

(g) whether a delegation has visited Russia in this connection; and

(h) if so, the details of the talks held and the result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) No, Sir.

(b) and (c). Do not arise.

(d) Yes, Sir.

(e) and (f). Do not arise.

(g) a delegation visited for technical discussions and consultations on bilateral aspects of programmes between Russia and India in the field of Space.

(h) The talks have been fruitful and the cooperative programmes have been progressing on schedule.

### **Out of Turn Allotment of DDA Flats**

9335. DR. P.R. GANGWAR:  
SHRI JEEWAN SHARMA:  
SHRI MADAN LAL KHURANA:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the persons to whom DDA has made out of turn allotment of house/plots during and shops the last three years; and

(b) the specific grounds of making allotment, the locations of the allotment made, date of allotment, the name of the

recommending and sanctioning authority, the area in which allotted and the mode of payment?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The names of persons who were allotted flats on out-of-turn basis during the last three years are being collected and will be laid on the Table of the House. No plots/shops were allotted on out-of-turn basis during the period under reference.

(b) Flats were allotted on out-of-turn basis by Leutinent Governor, Delhi /Vice-Chairman, DDA under the current policy/guidelines laid down by the Government of India. As for the details of these allotments, the effort in compiling the desired information may not be commensurate with the result to be obtained.

[*Translation*]

#### **Investments by Foreign Companies In India**

9336. SHRI BRJ BHUSHAN SHARAN SINGH: Will the PRIME MINISTER be pleased to state:

(a) the number of foreign companies with which the Government have entered into agreements during the year 1990-91 to make investments in India;

(b) the main features of these agreements;

(c) whether the export of India goods is likely to be increased thereby; and

(d) if so, the extent thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (d). During the

calendar Years 1990 and 1991, approvals have been given to 483 foreign direct investment proposals envisaging foreign equity participation of over Rs. 662 crores in Indian Companies.

The details of approved foreign collaboration proposals viz., name of the Indian Company, name of the foreign collaborator, name of the country, the nature of collaboration and item of manufacture are being published by the Indian Investment Centre, New Delhi, as supplement to its monthly Newsletter. Copies of these publications are sent to the Parliament Library regularly.

After the announcement of the New Industrial Policy in 1991, approvals are granted subject to the condition that outflows on account of dividend payments are balanced by export earnings over a period of time.

[*English*]

#### **Petrochemical Projects in Rajasthan**

9337. SHRI RAM NARAIN BERWA: Will the PRIME MINISTER be pleased to state:

(a) whether the Government has appointed an Expert Committee to finalise petro-chemicals Projects to be included in the Eighth Five Year Plan;

(b) whether the Committee has submitted its report;

(c) if so, the main recommendations thereof; and

(d) the follow-up action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a)